

1. AIM AND PURPOSE

Gitarattan International Business School (giBS) —was established in the year 2004 and is affiliated to Guru Gobind Singh Indraprastha University, Delhi. The Institute has started BBA LLB (Integrated) program from session 2016 and BA LLB (Integrated) Program from session 2017. The courses are duly approved by Bar Council of India & affiliated to GGSIP University, Delhi.

CLS-GIBS takes immense pleasure in announcing the 1st National Moot Court Competition. The competition aims at providing a firsthand exposure to the practical aspects of the legal profession to the students participating in the event. The objective of the Competition is to give exposure to law students on important issues arising in contemporary socio-eco-legal settings. Law students who participate in the Competition will have the opportunity to develop their research, legal writing and oral advocacy skills in a mock courtroom setting.

2. DATE AND VENUE

The Competition shall be held on 22nd and 23rd February, 2019 at CLS-Gitarattan International Business School, PSP 2A & 2B Complex II Madhuban Chowk Sector-14, Rohini Delhi-110085

3. COMPETITION FORMAT

The competition is structured as per the following format:

- (i) Preliminary Round
- (ii) Quarter Final Round
- (iii) Semi Final Round
- (iv) Final Round

4. ELIGIBILITY

Students of 3 year or 5 year law degree courses from any BCI approved University/ college/ Institution/ Department are eligible to apply for registration of their team. However, only one team shall be allowed to participate from one College/ Institution/ Department. Provided if any college is running both the courses, (3 year and 5 Year) they may send two teams exclusively one from each course.

5. TEAM COMPOSITION

- $(i) \, Each \, team \, shall \, consist \, only \, of \, three \, members, comprising \, of \, two \, Mooters \, and \, one \, Researcher.$
- (ii) Any alteration/change in the names of the team members shall be intimated in writing by the Dean / Director/ Head of the Department of the School/ Department /College of Law, of the team requesting such alteration/change positively to the Organizing Committee. However, any such alteration is permitted only once.
- (iii) Once the Competition commences, the team composition cannot be altered under any circumstances whatsoever. Inability of any team member to participate shall lead to disqualification of the team from the Competition. However, the team is free to rotate amongst the 3 members the roles of mooter/researcher as they deem fit.

6. REGISTRATION

Registration fee for participation is Rs. 3000/- (Three Thousand only) per team and to be paid in cash or through Demand Draft/ Banker's Cheque drawn in favour of 'Gitarattan International Business School' and payable at Delhi.



(iii)

Last Date of Submission of memorial: 15th February, 2019

Note: In no circumstances, amount will be refunded. Participation fee includes- tea, snacks, lunch, Moot court Kit and Registration fee. Outstation teams are to make their own arrangements for lodging and boarding facility.

7. GUIDELINES FOR PARTICIPATION

- (i) Each team may have maximum 3 members, comprising of 2 Mooters and 1 Researcher.
- (ii) Participating teams should register themselves by sending duly filled registration form and fee of Rs 3000/-per team.
- memorial for each side by 15th February, 2019 to Center for Legal Studies, Gitarattan International Business School, PSP 2A & 2B Complex II, Madhuban Chowk, Sector 14, Rohini, Delhi- 110085 and to send memorials by email to nmc@gitarattan.edu.in according to the rules and regulations attached herewith.

Teams have to prepare memorials for both the sides and have to submit 8 hard copies of the

- (iv) The contents of the hard copies must be the same as the soft copy on nmc@gitarattan.edu.in. Non-compliance with this rule will lead to disqualification of the teams.
- (v) The Competition shall be held in English Language.
- (vi) The Result announced by the judges shall be final and binding.
- (vii) The organizing Committee shall have sole power to resolve any dispute, which may arise during the Competition.(viii) No TA/DA or accommodation shall be provided by the Institute. However the Institute will
- assist in getting the accommodation to the interested participants. However, intimation is desirable if accommodation help is needed.

8. GUIDELINES FOR MEMORIALS

- (i) Teams have to prepare memorials for both the sides.
- (ii) The teams shall submit 8 hard copies of the memorial for each side by 15th February, 2019.
- (iii) The contents of the hard copies must be the same as the soft copy on nmc@gitarattan.edu.in Noncompliance with this rule will lead to disqualification of that team.

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(iv) The memorials have to be submitted on A4 size paper, printed on only one side, and must be in the

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following order:

- List of Abbreviations
- Table of Contents
- Index of Authorities
- Statement of Jurisdiction
- Statement of Jurisdiction
- Statement of Facts
- Statement of Issues
- Summary of Arguments
- Amazona de Antonio de
- Arguments Advanced



- Prayer
- (v) The memorials must be printed in Times New Roman 12 font size with 1.5 line spacing. The headings must be in 14 font size and the footnotes must be in Time New Roman 10 font size.

Teams must not reveal the name of their Institution or names of the participants, anywhere in the memorials or in the course of the oral arguments. Teams must also not make use or display in any manner whatsoever any logo, pins, badges etc., about their identity, if so, it would amount to instant disqualification.

- (vi) The Arguments advanced should not exceed 20 pages per team.
- (vii) The memorial as a team should not exceed 40 pages including the cover page. (viii) The memorials should have a margin measuring one inch on all sides of each page.
- (ix) The numbering should be on the bottom-center of each page.
- (x) The petitioner's memorial cover page shall be in white background with blue fonts printed in A4 size paper, and the respondent's memorial cover page shall be in white background with Red fonts printed in A4 size paper.
- (a) The memorials Front Page should inscribe specifically P and R representing the petitioner or respondent.
- (b) The front cover of each memorial must have the following contents:
- (c) The name of the Court (i.e. In The Hon'ble Supreme Court of Brahmasthan).
- (d) The name of the case "The Brahmasthan Women's Rights Association v. State of Rajaputra and Ors".
- (e) The title of the memorial (i.e. "Memorial for Petitioner" or "Memorial for Respondent").
- (xi) FORMATTING AND CITATIONS: Footnotes shall contain only the citation. There shall be no speaking footnotes in the memorial. All teams shall give footnotes by adhering to Indian Law Institute Citation Style (ILI CITATION STYLE).
- (xii) PLAGIARISM: The CLS GIBS reserves the right to disqualify a team, at any stage of the competition, if the memorial or any other part thereof, if found to be plagiarized.

(xiii) The maximum scores for the memorials shall be 100 marks. The memorials shall be evaluated on the following criteria:

- Knowledge of Law and Fact: 30 Marks
- Proper and articulate analysis: 20 Marks
- Extent and Use of Research: 20 Marks
- Clarity and Organization: 20 Marks
- Grammar and Style: 10 Marks

(xiv) The Memorial shall be submitted in spiral bound.

9. ORAL ROUNDS

(I) PRELIMINARY ROUND

(a) Pairing of teams shall be done by draw of lots in all the rounds of the competition.



- (b) There shall be exchange of memorials for all the rounds.
- (c) Each team shall argue for both sides in the preliminary round, once for petitioner side and once for respondent side.
- (d) Each team will get a total of 15 minutes in the Preliminary Round. This time will include rebuttal and sub-rebuttal time. Extra time allocation will solely be the discretion of the judges.
- (e) The total marks scored by a team in the preliminary round will be a total of the two rounds, i.e. marks scored as petitioner and marks scored as respondent.
- (f) The oral arguments should be confined to the issues presented in the memorial.
- (g) The researcher shall be present with the mooter during the oral rounds.
- (h) Relevant material to be submitted to the judges shall be submitted only through court masters.
- (j) In no case, would the researcher be allowed to plead, however he is allowed to pass notes to the orator with the prior leave of the judges.
- (k) No team is allowed to carry laptops, I-pads, mobile phones or any other electronic devices inside the court room for research or any other purpose.
- (ii) Maximum scores for the oral rounds shall be 100 points per speaker. The oral rounds shall be judged on the following criteria:
- Knowledge of Law : 20 Points
- Application of Law to Facts & Interpretation : 20 Points
- Argumentative Skills : 20 Points
- Ingenuity and Ability to Answer the Questions : 20 Points
- Style, Confidence, Courtesy and Demeanor : 10 Points
- Time Management & Organization : 10 Points
- (a) Teams with the highest score in the preliminary round shall qualify to the quarter final round.
- (b) Preliminary round shall be decided on the basis of allocation of a total of 100 marks, which includes 50 percent of the marks of memorial round and 50 percent of the marks of oral pleadings of both rounds(Petitioner and Respondent).
- (c) If there is a tie in preliminary round the team with highest memorial marks shall qualify.
- (d) If there is tie after preliminary round then marks obtained out of 100 in the oral pleadings will be the only decisive factor for determining which team will qualify. In case of a tie in oral pleading marks, then the memorial marks will determine the qualifying team.

(iii) QUARTER FINAL ROUND

- (a) The quarter final round is a knock out round. The participants shall argue from one side only (through draw of lots).
- (b) The quarter final round shall consist of 15 minutes per team.
- (c) The other rules shall remain the same as they are in the preliminary round.

(iv) SEMI FINAL ROUND

(a) Four (4) teams with the highest score in the quarter final round shall qualify to the semi final





round. The semifinal round is a knock out round. The participants shall argue from only one side.

- (b) The semifinal round shall consist of 25 minutes per team.
- (c) The other rules shall remain the same as they are in the preliminary round.

(v) FINAL ROUND

- (a) The two winning teams from the semifinal round will advance to the Final Round.
- (b) The final round is also a knock out round.
- (c) The final round shall consist of 35 minutes per team.
- (d) The oral arguments as well as the marking criteria shall be the same as mentioned above in the preliminary round.
- (e) If a Team scheduled to take part in a round does not appear within 10 minutes of the scheduled time, the other team shall ne allowed to submit ex-parte.

(vi) RESULTS

- (a) The results will be announced after each round.
- (b) The results of the final round shall be announced at the valedictory ceremony only.

(vii) AWARDS

- (a) Best Team Award : Trophy and a cash prize of Rs. 25000/-.
- (b) Runners-Up Team Award : Trophy and cash prize of Rs. 15000/-.
- (c) The Best Mooter Award : Cash price of Rs. 5000/-.
- (d) The Best Memorial Award : Cash price of Rs. 5000/-.
- (e) The Best Researcher Award : Cash prize of Rs. 5000/-.
 - (On the basis of Research's Test Result)

(f) Certificates will be provided to the team with the Second Best Memorial, Second Best Mooter and Second Best Researcher. In addition to the above, Certificate of Participation will be awarded to all the participants.

12. SCOUTING

No member of any team will be permitted to hear the arguments in any court room in Which that team is not one of the contesting teams whilst that team is still in the Competition. Scouting by any team in any manner shall result in instant disqualification.

13. RESEARCHER TEST

(i) A Research test shall be conducted for adjudicating the "Best Researcher". Mooters shall not be eligible to appear for the test. Researcher Test will be conducted on 22nd February, The Test will have 50 objective questions carrying 2 marks each with no negative marking and researcher should be present on the intimated time otherwise the team shall stand disqualified.

14. MISCELLANEOUS

- (i) The competition shall be held in English language only.
- (ii) Dress Code: Ladies: Dark coloured salwar or trouser, white coloured kurta or shirt/suit (black) Gentlemen: White shirt with tie and black coloured trouser / suit (black)





- (iii) The mooter shall not state their names during the oral rounds and they must use the team Code. Team code will be allotted at the time of formal registration. All team members must refrain from disclosing the identity of their institution at any time and in any manner during the entire competition. Non-compliance with this Rule will result in immediate disqualification of the team. The decision of CLS GIBS in this regard shall be final and binding.
- (iv) The decision of the judges with regard to the outcome of all the rounds shall be final and binding.
- (v) The clarifications, if any, regarding the Moot Problem may be sought through mail sent to nmc@gitarattan.edu.in
- (vi) CLS GIBS shall have sole discretion to assess penalties or to disqualify teams for any failure in abiding by any of the foregoing Rules.
- (vii) CLS GIBS shall have sole discretion to make all necessary interpretations of these Rules. All decisions of the CLS GIBS regarding Rules interpretations are final.
- (viii) CLS GIBS shall have sole power to resolve any dispute, which may arise during the Competition.
- 15. Any violation of Rules above shall attract severe penalty or disqualification as determined by the CLS GIBS. The decision of the CLS GIBS in this regard shall be final and binding; not subject to challenge.
- 16. No TA or accommodation shall be provided by the Institute. However the Institute will assist in getting the accommodation to the interested participants.